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Title: Introduction and passing of the Governors (Emoluments, Allowances And Privileges) Amendment Bill, 2008.

THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL): I beg to move for leave to introduce a Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982. "

The motion was adopted.

SHRI SHIVRAJ V. PATIL: Sir, I introduce the Bill.

MR. CHAIRMAN: The Minister may now move for the consideration of the Bill.

SHRI SHIVRAJ V. PATIL: I beg to move:

"That the Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982 be taken into consideration. "

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982 be taken into consideration. "

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

MR. CHAIRMAN: The Minister may now move that the Bill be passed.

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SHRI SHIVRAJ V. PATIL: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted

